NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.62/(MAH)/2014 CA No.

CORAM:

S. No. NAME

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SIGNATURE

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.08.2016

NAME OF THE PARTIES: Mr. Rajoo Shah

V/s. M/s. Safal Developers Pvt. Ltd.

DESIGNATION

SECTION OF THE COMPANIES ACT: 58-59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

ol.	Mr. Abbas Mandvinda Ac 1/b. Ranal Shah Elv For Petitioner	dvocate	Harlh
2.	Mg. Mitesh Planavat ilb Mls. Wadia Ghandy & co toe Respondent Nos. 2 to 4	Advo corte	Planau.
3.	MR. FARHAMI DUBASH alw BHOJRAJ BARMI ILB KALPESH JOSHE FOR RESPONDIL	COUNISEL ADVOCATE	Byros D.

Order

CP. No. 62/58, 59 397-398/NCLT/MB/MAH/2014

 Ld. Counsels from the side of the Petitioner and Respondent are present.

- At the out-set the Ld. Advocates representing the respective sides have made a statement that some more time may be granted because a mutual settlement is in progress.
- Considering the request of both the sides the next date of hearing is fixed for 13th September; duly noted by the parties.

Sd/-M. K. SHRAWAT Member (Judicial)

Dated: 12th August, 2016.